

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 18.8.94.

OA 359/94 with
MA 394/94

SMT. KRISHAN KANTA ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. O.P. SHARMA, MEMBER (A).


For the Applicant ... SHRI J.K. KAUSHIK.


For the Respondents ... ---

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard learned counsel for the applicant. According to the applicant, his juniors were promoted in March, 1988, and he filed representation which was also rejected on 29.6.89. His submission is that the reservation policy was there and there were some other difficulties, as such he could not file the petition within time. There is a delay of about five years, if we consider 22nd March, 1988 as the date on which his juniors were promoted. In that case he should have challenged within one year thereafter. In case the delay is counted from 29th June, 1989, even then the OA has been filed after more than five years of the rejection of the representation. Applicant's contention that the delay is of three years and ten months cannot be accepted and even if it is accepted even then there is no reasonable cause for condoning the delay.

2. In the circumstances, application for condonation of delay and the main OA are stand rejected.


(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN